

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2142**

**TO BE ANSWERED ON THE 29TH NOVEMBER, 2016/AGRAHAYANA 8, 1938
(SAKA)**

CURFEW IN KASHMIR

2142. SHRI HUKUM SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that for the first time in 52 days, curfew was lifted recently from the entire Kashmir valley, barring three police stations for the All-Party meeting;

(b) if so, the details thereof;

(c) whether the Government has decided not to discard pellet guns though it is likely to revise guidelines so that they are used by security forces in rare and extreme situation; and

(d) if so, the details thereof and the alternative measures taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): After neutralization of 3 militants on 8th July, 2016, restriction/Curfew put in place at vulnerable places/areas in the valley as per requirement and in order to safeguard public life and property. As far as 52nd day of unrest is concerned, curfew/restriction remained imposed in Pulwama and within the jurisdiction of Police Station Nowhatta and MR Gunj in Srinagar.

(c) & (d): The Government of India has decided that the security forces will resort to various measures such as using PAVA-Chilli (Shells and Grenades), STUN-LAC (Shells and Grenades) and Tear Smoke Shells to disperse the rioters. However, if these measures prove to be ineffective in dispersing of rioters, use of pellet guns may be resorted to.
